

Education of Maharashtra, Shrimati Kenia, had addressed a press conference in Bombay on 6th March and I would request you to listen to the reporting of that conference for a minute—

[*English*]

“12 Navodaya Vidyalayas model schools including two in Vidarbha, one in Chandrapur district and other in Yavatmal district will be opened in Maharashtra from July this year. Disclosing this at a press conference here yesterday Minister of State for Education Ms. Chadrika Kenia, said that the other beneficiary districts would be Beed, Jalna, Parbhani, Dhule, Jalgaon Nashik, Thane, Ahmednagar, Ratnagiri and Sindhudurg.....”

[*Translation*]

Mr. Speaker, Sir, the big question that has now arisen before us is whether the Minister of State for Education of a State was so competent that she disclosed the entire scheme before the reporters and now when a Member of Parliament is asking a question, he is being told that no decision has been taken? Therefore, either she has spoken ** or the hon. Union Minister wants to suppress the information.

MR. SPEAKER : This word is unparliamentary.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO) : Sir, both of them are correct. The State Government has sent a proposal suggesting the places where such Vidyalayas should be opened. We have not yet taken a final decision. We shall discuss it with them. We shall go there and see what facilities they are going to provide. Therefore, a demand has been received from them, but we have not yet examined the proposal fully. Therefore, both the Ministers of State—Central as well as State—are correct.

MR. SPEAKER : And you too are correct.

SHRI BANWARI LAL PUROHIT : Mr. Speaker, Sir, I was quite disturbed by the reply given by the State Education Minister in the conference and that is why I have asked this question. The hon. Minister of Education is aware that his Minister of State does not love Vidarbha, but he himself represents Vidarbha and knows the extent to which injustice has been done to Vidarbha in the matter of education. All that I want to say is that injustice should not be done to Vidarbha. If this region is given two schools out of a share of 12, it will be a great injustice. Already, there is a big backlog. Therefore, I would like to know whether the hon. Minister would re-consider it and increase Vidarbha's share?

SHRI P. V. NARASIMHA RAO : Sir, had we decided it earlier, he would not have got an opportunity to speak all this. Therefore, we did not decide...(*Interruptions*)...

[*English*]

SHRI MUKUL WASNIK : May I know whether the curriculum to be followed in the Navodaya Vidyalayas will be similar to that which will be followed in other schools or the curriculum will be somewhat different from that which will be followed in ordinary schools?

SHRI P. V. NARASIMHA RAO : We are following CBSE.

Sea Erosion in Karnataka

*526. SHRI G. DEVARAYA NAIK : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether Government are aware that there is continuous sea erosion in coastal belt in Karnataka;

(b) if so, the steps taken to prevent this erosion and the amount spent so far;

(c) whether it is a fact that the money allocated for prevention of erosion work has not been properly utilised by the State Government; and

(d) if so, whether there is any monitoring agency set up by Union Government to check up the proper utilisation of funds in proper time ?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND) : (a) Some reaches of Karnataka coastal belt are prone to sea erosion.

(b) The Government of Karnataka have identified the vulnerable reaches aggregating to 72.5 kms. in length. According to the State Government protective works have been carried out on a length totalling 11.6 kms. at a cost of Rs. 2.81 crores so far.

(c) No such report has come to the notice of Government of India.

(d) Utilisation of funds by State Governments comes under the audit control of the Comptroller and Auditor General of India.

SHRI G. DEVARAYA NAIK : The hon. Minister has said in the reply that the Karnataka Government have identified vulnerable reaches aggregating 72.5 kms. in length while the protective works have been carried out on a length totalling 11.6 kms. at a cost of Rs. 2.81 crores. This is really a very less area and the amount spent is meagre. Preventing sea erosion is the urgent need of the hour because people there are losing their lands, houses, valuable trees and so many other things. But unfortunately, the Government has not given its serious attention on this work. Some villages have already been washed out. These villages are Bengre, Suratkal, Malpe, Gangolli, Shirvante, Shirur, Bhaktkal, Kodibhag, Manki, Murdeshwar, Kasargod, Pavanakurva, Karki and Rameshwartaggu. So, these villages have already been washed out and some other villages are on the way to be washed out. That is why the Government has to take keen interest in the matter. Government is spending so much of money for other purposes. I am not questioning that. But since it is a very important and the burning problem of the people of coastal areas, it is really the poor people—fishermen and Harijans—who are residing in those areas, so may I know from the hon. Minister whether there is any

constructive proposal before the Government to give more funds to the State to cover more areas for this work ?

SHRI B. SHANKARANAND : Sir, it is true that sea erosion is taking place on the coastal line of Karnataka, specially the *Uttar Kannada* and *Dakshin Kannada*. I have a long list of the coastal reaches where the erosion is taking place. But I should say that flood control and anti-sea erosion form part of the State planning and the State has to provide funds for the control of erosion or to arrest the coastal erosion. In this regard, the Karnataka Government has sought loan assistance, and the Planning Commission, in November 1986, had given Rs. four crores as loan assistance. But the Government of Karnataka could not provide the matching grant in their State Plan and so they did not accept it. On the other hand, they wanted the loan assistance to be in the Central sector. The House is aware that we do not have any funds in the Central sector for this purpose and so we could not provide anything.

SHRI G. DEVARAYA NAIK : Sir, the hon. Minister has said that he has not received any report regarding the misutilisation of funds by the State. We have got certain doubts. In Karnataka, they are not using the Central funds for the purpose for which they are given by the Central Government. For example, if you give grant for controlling sea erosion, they will use it for payment to their employees. If you give some crores of rupees for their Social Department, they will disburse it to their employees. This is our doubt. That is why I would like to know from the hon. Minister whether the Government is going to ascertain the fact whether they have utilised it properly or not.

SHRI B. SHANKARANAND : Sir, as I have already said in my main answer, Centre has no monitoring on the proper utilisation of funds provided for this work, except the audit control of the Comptroller and Auditor General who is in charge of controlling and auditing of accounts. It would be very difficult for us to monitor the proper utilisation of funds by the State for this work.

SHRI K.S. RAO : Sir, in Ettimondi

village of Krishna District, hundreds of acres of land of poor people is getting eroded by the sea which I have brought to the knowledge of the hon. Minister. I wrote a letter also to him earlier. This has resulted in a huge loss of more than Rs. two crores because lot of coconut trees and valuable crops were being raised on that land earlier. I wish to know from the hon. Minister whether he will provide the same assistance immediately to the Andhra Pradesh Government and protect these poor farmers from losing their valuable lands, which is a loss not only to them but to the nation also.

SHRI B. SHANKARANAND : Sir, it is true that in the State of Andhra Pradesh which has a coastal line of about 960 kilometres, at some reaches there is coastal erosion. As I said with reference to the Karnataka State, we do not have any funds in the Central sector for loan assistance to the State.

Upgradation of Ahmedabad Airport

*527. **SHRI CHINTAMANI JENA† :**
SHRI MOHANBHAI PATEL :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Government have taken any decision to upgrade the Ahmedabad Airport to facilitate international flights;

(b) if so, whether the work on this airport has started; and

(c) if so, when it is likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : (a) There is no proposal at present for upgradation of facilities at Ahmedabad airport into international airport.

(b) and (c). Do not arise.

SHRI CHINTAMANI JENA : May I know from the hon. Minister how many such airports are going to be upgraded as International Airports in the country in the current year, that is, 1987-88 and in the Seventh Five Year Plan ? What would be the estimated cost of that ?

WRITTEN ANSWERS TO QUESTIONS

[*English*]

Guidelines for Airports Security

*511. **SHRIMATI N.P. JHANSI LAKSHMI :**
SHRI T. BALA GOUD :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there are any uniform guidelines for security arrangements at all the Airports in the country; and

(b) if so, the main features thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : (a) and (b). Yes, Sir. These Security arrangements have been designed to regulate entry of persons and vehicles, to ensure security of registered baggage and the aircraft and to rule out the possibility of a passenger carrying a weapon on his person/hand-baggage. The objective is to ensure that there is no unlawful interference with civil aviation.

[*Translation*]

Supervision of Drug Manufacture

*512. **SHRI KALI PRASAD PANDEY :**
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government propose to permit non-Pharma graduates to supervise and control the processing and manufacture of drugs under rules 49 (a) and 50 (c) of the Drugs and Cosmetics Rules 1945; and

(b) are the recommendations of the Drugs Technical Advisory Board, not proposed to be followed and, if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : (a) and (b). Rule 49 (a) of the Drugs and Cosmetics Rules pertains to qualifications of drug inspectors only and is not relevant to the question. Rule 50(c) does not exist. Rules 71 and 76 relate to